

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DHARTI PROTEINS LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor DHARTI PROTEINS LIMITED
2	Date of incorporation of corporate debtor 06/06/1994
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor L67120GJ1994PLC022199
5	Address of the registered office and principal office (if any) of corporate debtor M/s DHARTI PROTEINS LIMITED At 203-ABHIJEET 1, MITHAKHALI SIX ROAD, Ellisbridge, Ahmedabad, Gujarat, India, 380006
6	Insolvency commencement date in respect of corporate debtor 29/04/2024 (Date of received of order 01/05/2024)
7	Estimated date of closure of insolvency resolution process 26/10/2024
8	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Manish Santosh Buchasia (PCS IP RV_SFA) Registration No. IBBI/IPA-002/IP-N00487/2017- 2018/11449 AFA Validity 06-11-2024
9	Address and e-mail of the interim resolution professional, as registered with the Board 306, 3rd Floor, "Gala Mart" Nr Sobo Centre, Before Safal Parisar, Above SBI/Union Bank, South Bopal, Ahmadabad-380058, Gujarat E-mail: manishbuchasiacs@gmail.com Mobile no.: 9898055367
10	Address and e-mail to be used for correspondence with the interim resolution professional 306, 3rd Floor, "Gala Mart" Nr Sobo Centre, Before Safal Parisar, Above SBI/Union Bank, South Bopal, Ahmadabad-380058, Gujarat E- mail: dhartiibc2024@gmail.com
11	Last date for submission of claims 13/05/2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es) Not applicable, as per information available with Interim Resolution Professional
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the DHARTI PROTEINS LIMITED on 29/04/2024.

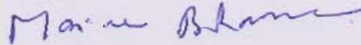
The creditors of DHARTI PROTEINS LIMITED are hereby called upon to submit their claims with proof on or before 13/05/2024 to the interim resolution professional at the address mentioned against entry No. 10.

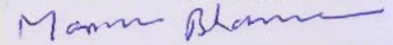
The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01/05/2024
Place: Ahmedabad


Mr. Manish Santosh Buchasia
Interim Resolution Professional
DHARTI PROTEINS LIMITED
Registration No. IBBI/IPA-002/IP-N00487/2017-
2018/11449

DHARTI PROTEINS LIMITED

INTERIM RESOLUTION PROFESSIONAL
RESOLUTION PROFESSIONAL

Indian Bank
 Usmanpura Cross Road Branch, Sadhuram Chambers,
 Near Nav Gujarat College, Ashram Road,
 Ahmedabad-380014. Tel: (079) 27544911, 27544378
 Email: A666@indianbank.co.in

[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002] Possession Notice (for Immoveable property)

Whereas, The undersigned being the Authorised officer of the **Indian Bank (erstwhile Allahabad Bank)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred to him under section 13(12) (read with Rule 3, 8, 9) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **05.02.2024** calling upon the borrower **Mr. Jagdish Gopaldas Rajwani (Borrower, Mortgagor) and Mrs. Usha Jagdish Rajwani (Borrower, Mortgagor)** to repay the amount mentioned in the notice being **Rs. 18,35,958/- (Rupees Eighteen Lakhs Thirty Five Thousand Nine Hundred Fifty Eight only) as on 05.02.2024** within 60 days from the date of receipt of the said notice.

The Borrowers/Guarantors/Mortgagor failed to repay the amount, notice is hereby given to the borrowers/guarantors/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 3, 8, 9 of the said rules on **30th day of April of the year Two Thousand Twenty Four.**

The borrowers/Guarantors/Mortgagor in particular and the public in general are hereby cautioned not to deal with this property and any dealings with the property will be subject to the charge of **Indian Bank (erstwhile Allahabad Bank), Usmanpura Cross Road Branch** for an **Rs. 18,35,958/- (Rupees Eighteen Lakhs Thirty Five Thousand Nine Hundred Fifty Eight only) as on 05.02.2024** and future interest & expenses thereon.

The borrowers attention is invited to the provision of subsection 8 of Section 13 of the Act in respect of time available, to redeem the secured assets.

Description of Immoveable Property

All Peace and parcel of immoveable property bearing Flat No. 203, on 2nd Floor, of Block B of the Project known as "Ozone City", written in the name of the purchasers admeasuring about 85.38 Sq. Mtrs. Mouje-Naroda, Taluka and District Ahmedabad. Boundaries : East : Compound Wall, West : Flat No. B-201, North : C-Block, South : Compound Wall
 Date : 30.04.2024 Chief Manager & Authorised Officer
 Place : Ahmedabad For Indian Bank (erstwhile Allahabad Bank)

CLASSIC FILAMENTS LIMITED
 CIN L17114GJ1990PLC013667
 Regd Office : Plot No.1, Priyanka House, Umiyadham Road, Varachha, Surat-395006. Tel :0261-2546570
 email: classicfilaments@gmail.com, Website: www.classicfilaments.com
EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEARENDED 31.03.2024 (Rs. In Lacs)

Particulars	Quarter ended		Year Ended	
	31.03.2024	31.12.2023	31.03.2023	31.03.2024
Total income from operations (net)	0.00	0.00	0.00	0.00
Other Income	0.00	0.00	0.00	0.22
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items#)	-1.08	-1.59	-2.06	-9.98
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items#)	-1.08	-1.59	-2.06	-9.98
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items#)	-1.08	-1.59	-2.06	-9.98
Total Comprehensive Income for the period (Comprising Profit / (Loss) to, the period (after tax) and Other Comprehensive Income (after tax))	-1.08	-1.59	-2.06	-9.98
Equity Share Capital (Face Value Rs. 10/- per Share)	611.33	611.33	611.33	611.33
Reserves (excluding Resolution Reserve)	-	-	-	-32.39
Earnings Per Share (Face Value Rs. 10/-) (for continuing and discontinued operations)	-0.01	-0.02	-0.03	-0.16
Basic	-0.01	-0.02	-0.03	-0.16
Diluted	-0.01	-0.02	-0.03	-0.16

Notes:
 1) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the Company's website www.classicfilaments.com and on the website of Bombay Stock Exchange, i.e. www.bseindia.com.
 2) The Audited Financial Results for the quarter and year ended on 31.03.2024 have been reviewed by the Audit Committee and approved by the Board of Directors at their meetings held on 15th May, 2024.
 3) Previous periods/year figures have been regrouped/reclassified where necessary to conform to this quarter's classification.
 # - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules / AS Rules, whichever is applicable.

For CLASSIC FILAMENTS LIMITED
 Sd/- BHARAT PATEL
 DIRECTOR & CFO
 DIN - 00249234
 Date : 01.05.2024
 Place: SURAT

SALE BY OPEN AUCTION

Shagun Villa, B/S. Shiv Shakti Estate, Off. Opad Sayan Road, Ishanpore, Surat, Gujarat, India 394540, by the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrowers, expression of interest/offer is invited from the public, offer can be given from any intended purchaser to purchase the Movable article find inside the aforementioned secured asset, after checking the inventory of Movable article which is with undersigned and also after inspecting the Movable article in person. The Movable article, is in the physical possession of the undersigned, sale is being made on "AS IS WHERE IS & AS IS WHAT IS & WHATEVER THERE IS" Basis:-

Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immoveable property in which movable are present for inspection	Reserve Price	Date of Inspection of property
1. Mr. Tushar Rajnikant Shah 2. Mr. Chintan J Shah 3. Mrs. Khushi Tushar Shah 4. Mrs. Pinky Chintanbhai Shah 5. Shree Mahavir Traders 6. Tushar Enterprise (Prospect No. 880166)	08-Dec-2022 Rs.15,75,863/- (Rupees Fifteen Lakh Seventy Five Thousand Eight Hundred Sixty Three Only)	Plot No.22, With Plot Area Admeasuring 800 Sq.Ft., Shagun Villa, B/S. Shiv Shakti Estate, Off. Opad Sayan Road, Ishanpore, Surat, Gujarat, India 394540.	Rs.27,000/- (Rupees Twenty Seven Thousand Only)	08-05-2024 1100 hrs - 1600 hrs 10-05-2024 1100 hrs - 1600 hrs

Branch Address:- Office No.701, 7th Floor, 21st Century Business Center, Near Udhma Darwaja, Ring Road, Surat-395002 (Authorized officer: Mr. Viral Gala, 7303021217, E-mail ID:- viral.gala@iiflhomefina.com)
 General Terms and Conditions:-
 The Sale will be on Open Auction basis
 Date of inspection of the movable article is 08-05-2024, between 1100 hrs - 1600 hrs.
 The auction will be open and anyone interested can inspect the property and participate in the open auction. The highest bidder will get the article. The charges of dismantling, shifting/ transportation will be borne by the successful bidder.
 The successful bidder will have to shift the goods by paying consideration of sale by 10-05-2024 before 5.00 PM.
 The payments shall be made through Demand Draft in favour of "IIFL Home Finance Limited" payable at w.r.t. accounts details are as follows:
 a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No.-9902879xxxxx followed by Prospect Number, d) IFSC Code:-SCLB0036001, e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.
 Further, the Borrower(s) will have liberty to remove all of the Movable articles, till evening of 09-05-2024.
 The buyers/purchaser for purchasing the movable asset as described herein above, as per the particulars of Terms and Conditions of Sale. The movable articles will be sold to the highest bidder. However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary. Company is not responsible for any liabilities upon the property which is not in the knowledge of the company.
 Further, the Borrower(s) will have liberty to remove all of the Movable articles, till evening of 09-05-2024.
 For further details, Contact Authorised Officer Authorized officer: Mr. Viral Gala, 7303021217, E-mail ID:-viral.gala@iiflhomefina.com
 Corporate Office: Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana-122015.
 Place:- Surat, Date:- 02-May-2024 Sd/- Authorised Officer, IIFL Finance Limited.

Kotak
 Kotak Mahindra Bank
 Registered Office: 27BKC, C.27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
 Regional Office: 4th Floor, Siddhivihayak Complex, Shivranjan Cross Road, Satellite, Ahmedabad-380015

DEMAND NOTICE
STATUTORY NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

The undersigned, being the Authorized Officer of KOTAK MAHINDRA BANK LIMITED, a banking company within the meaning of the Banking Regulation Act, 1949 having its Registered Office at 27BKC, C.27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051, also having its Branch Office situated at Ahmedabad (hereinafter referred to as "the Bank / KMBL"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereby issues to you the following notice:-
 This notice is issued in terms of Section 13(2) of the said Act and Rule 3 Security Interest Enforcement Rules, 2002.

1) Name of Issuer (Borrower(s) / Co-Borrower(s) / Guarantor(s)) Along Loan A/C. Nos.
LOAN ACCOUNT NUMBER: HF39058629 (CRN 517565468)
 1. Manishkumar Dangi (borrower), 2. Nandukumar Dangi (co Borrower/mortgagor), 3. Vaishali Manish Dangi (co Borrower/mortgagor)
 4. Jay Harshadkumar Chotalia (guarantor), 5. Turnrest Resources Pvt. Ltd. (guarantor)
Above No. 1 & 3 Are At: 41 Amranthus Villa, Behind Sal College, Bhadaj, Ahmedabad-380060.
Above No. 2 Are At: Dr Nandu Dangi Nursing Home, Udaipur Road, Salumbar, Udaipur Rajasthan-313027.
Above No. 1 To 3 Are Also At: Plot No. 108 And 109 as Per Approved Plan, Plot No 70 And 71, Gf, Kalhar Exotica, Science City Road, Sola To Science City Road, Ahmedabad-380051.
Above No. 4 Are At: Shiv Hari-2, Kirtinagar Society, Kalawad Road, Rajkot-360005.
Above No. 5 Are At: D-1001, Swati Crimson And Clav. Nr. Shila Circle, Ahmedabad-380059.

AMOUNT OF OUTSTANDING AS PER DEMAND NOTICE
DEMAND NOTICE DATE: 23.04.2024 NPA DATE: 09.04.2024
 Rs. 18,88,65,837.81/- (Rupees Nineteen Crore Eighty Eight Lakh Sixty Five Thousand Eight Hundred Thirty Seven and Eighty One Paise Only) as on 16-04-2024 together with further interest /penal interest and other charges.

DESCRIPTION OF THE PROPERTY MORTGAGE
Mortgage over following properties: KALHAR EXOTICA PLOT NO.108: All those piece and parcels of immoveable property being superstructure admeasuring 2126Sq. Ft (equal to 237 Yards or 197 Sq. Mtrs) constructed on non-agricultural land being Scheme Plot No. 108 (as per Sanctioned plans by AUDA, Sub Plot No. 70 of Sector-2), admeasuring 1605 Sq. Yds (1342 Sq. Mtr) or thereabouts (including undivided rights in land admeasuring 150.5021 Sq. Mtrs in the internal road and common area of the entire land acquired by the said scheme) in the scheme of Sub Plots known as "KALHAR EXOTICA" the said scheme, organized on the land admeasuring 19823.84 Sq. Mtrs in the form of a proposed final plot (allotted in full of total land of revenue Survey nos 605, 606, 620/1/1, 620/1/2, 621, 622/1, 622/2, 623, 624, 625/1, 625/2, 625/4, 626, 627, 628, 629/1, 629/2, 640/1, 640/2, 641, 642/1, 642/2, 643, 644/2, 644/3, 644/4, 645, 646/1, 646/2, 646/3, 646/4, 646/5, 644+647+648/1 paiki, 649/3 paiki, 649/4 paiki, 652 paiki, 654/2, 655 admeasuring about 254385 Sq. Mtrs) (Scheme Plot No. 108 standing on the part of land bearing Survey No.624) in the Draft TP Scheme No.220, situated lying and being at Village-Sola, Taluka Ghatodia, in the registration District of Ahmedabad and Sub District of Ahmedabad-8 (Sola) and bounded as follows: **Bounding of Scheme Plot No.108:** East: Adjacent Survey No., West: 12 Mtr TP Road, North: Open Land, South: Scheme Plot No. 109.
KALHAR EXOTICA PLOT NO.109: All those piece and parcels of immoveable property being superstructure admeasuring 15451.5 Sq. Ft (equal to 1717 Yards or 1438 Sq. Mtrs) constructed on non-agricultural land being Scheme Plot No. 109 (as per Sanctioned plans by AUDA, Sub Plot No. 71 of Sector-2), admeasuring 1605 Sq. Yds (1342 Sq. Mtr) or thereabouts (including undivided rights in land admeasuring 150.5021 Sq. Mtrs in the internal road and common area of the entire land acquired by the said scheme) in the scheme of Sub Plots known as "KALHAR EXOTICA" the said scheme, organized on the land admeasuring 19823.84 Sq. Mtrs in the form of a proposed final plot (allotted in full of total land of revenue Survey nos 605, 606, 620/1/1, 620/1/2, 621, 622/1, 622/2, 623, 624, 625/1, 625/2, 625/4, 626, 627, 628, 629/1, 629/2, 640/1, 640/2, 641, 642/1, 642/2, 643, 644/2, 644/3, 644/4, 645, 646/1, 646/2, 646/3, 646/4, 646/5, 644+647+648/1 paiki, 649/3 paiki, 649/4 paiki, 652 paiki, 654/2, 655 admeasuring about 254385 Sq. Mtrs) (Scheme Plot No. 108 standing on the part of land bearing Survey No.624) in the Draft TP Scheme No.220, situated lying and being at Village-Sola, Taluka Ghatodia, in the registration District of Ahmedabad and Sub District of Ahmedabad-8 (Sola) and bounded as follows: **Bounding of Scheme Plot No. 109:** East: Sim of Village Sola, West: 12 Mtr TP Road, North: Scheme Plot No.108, South: Scheme Plot No. 110 and 111.
 Borrowers/ Co-Borrowers/ Guarantors/ Mortgagors are advised to collect the Original Notice issued under Section 13 (2) from the undersigned on any working day by discharging valid receipt.
 In case of any Objection/Representation, kindly address the same at below address:-
The Authorized Officer, Kotak Mahindra Bank Limited
 4th Floor, Siddhivihayak Complex, Shivranjan Cross Road, Satellite, Ahmedabad-380015
 Date : 02.05.2024, Place : Ahmedabad Sd/- Authorised Officer, Kotak Mahindra Bank Ltd.

HERO HOUSING FINANCE LIMITED
 Regd. Office: 03, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057,
 Branch Office: Commercial Shop No. 113, First Floor, Neo Square City
 Survey No. 631, Ward No. 21, P N Marg, Jammagar, Gujarat-361008.

PUBLIC NOTICE (E - AUCTION) FOR SALE OF IMMOVABLE PROPERTY UNDER RULE 8(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Financial is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immoveable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 04-Jun-2024 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorised Officer of the Hero Housing Finance Limited On or before 03-Jun-2024 till 5 PM at Branch Office: Commercial Shop No. 113, First Floor, Neo Square City Survey No. 631, Ward No. 21, P N Marg, Jammagar, Gujarat-361008.

Loan Account No.	Name of the Borrower(s) / Co-Borrower(s) / Guarantor(s) Legal Heir/Legal Rep	Date of Demand Notice/ Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price	Earnest Money
HFH/JNHOU 21000017282, HFH/JNHOU 21000017285	Manoj Kumar Jitram Chauhan, Jitram Hariprasad Chaudhari, Deepaben Jitram Chaudhari	19/09/2023 Rs. 11,39,071/- as on 27/04/2024	(Physical)	Rs. 15,00,000/-	Rs. 1,80,000/-
HFH/JNHOU 21000014675	Tank Vishal Harsukhbhai, Tank Geetaben Harsukhbhai, Tank Harsukhbhai Govindbhai	27/06/2023 Rs. 6,20,877/- as on 27/04/2024	(Physical)	Rs. 6,00,000/-	Rs. 60,000/-

Description of property: All that piece and parcels of Residential Plot on Sub Plot No. 1/3 Adm. 45-92, Situated at Area Known as "YOGESHWAR NAGAR-2", R.S. No. 406, T.P. No. 1, F.P. No.54.1 % 54.2, Tal: & Dist., Jammagar in the State of Gujarat With Common Amenities Written in Title Document. Property Bounded By: North: Sub Plot No.1/2, South: Sub Plot No.1/4, East: Land of F.P. No. 53, West: 7-50 Mt. Common Road

Description of property: All that piece and parcels of Residential Plot/Land bearing Flat No. 304, on 3rd Floor, admeasuring 402.47 Sq. Ft., bulidip area 37.41 Sq. Mtrs., Building Known as "SUNRISE", Situated at Revenue Survey No. 166 Paiki, as per approve plan known as "Asopalav-3" Plot no 13 Adm. 170.09 Sq. Mtrs. of Moje Village: Timbavadi Tal & Sub Dist.: Junagadh City Nagarpalika, Dist.: Junagadh, Gujarat with Common Amenities Written in the Title Document. Property Bounded By: East: Adj. Wall and Flat No. 303, West: Adj. Wall and Common plot, North: Adj. Stair and Passage, South: Adj. Wall and Common Road

Terms and condition:
 The E-auction will take place through portal <https://sarfaesi.auctiontiger.net> on 04-Jun-2024 (E-Auction Date) After 2.00 PM with limited extension of 10 minutes each.
 The Intending Purchasers / Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD." The EMD amount will be returned to the unsuccessful bidders after conclusion of the E-Auction.
TERMS AND CONDITIONS OF THE E-AUCTION:
 (1) E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online". (2) Bid increment amount shall be Rs.15,000/- (Rupees Fifteen Thousand only). (3) The E-Auction will be conducted through M/s E-Procurement Technologies Ltd. (Helpline No(s): 0796120576/544-594-596/531-583-569, 6351896643 and E-mail on support@auctiontiger.net/maulk.shrimall@auctiontiger.net) at their web portal <https://sarfaesi.auctiontiger.net>. (4) There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquires regarding the encumbrances, title of property put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bids. In this regard, the E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Hero Housing Finance Limited. (5) The Authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. The sale shall be subject to rules/ conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are published in the following website: www.herohousingfinance.com (6) For property details and visit to property contact to Mr. Hari Rajawat / hari.rajawat@hero.hf.com / 9828677772. (7) The prospective bidders can inspect the property on 28-May-2024 between 11.00 A.M and 2.00 P.M with prior appointment.
30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR
 The above mentioned Borrower/Mortgagor/Guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.
 For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited (Secured Creditor's) website i.e www.herohousingfinance.com

FOR HERO HOUSING FINANCE LIMITED
 AUTHORISED OFFICER
 DATE : 02-05-2024 Mr. Imran Kureshi, Mob-9974569783
 PLACE : JAMNAGAR/JUNAGADH Email: assetdisposal@hero.hf.com

FORM A PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF DHARTI PROTEINS LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	DHARTI PROTEINS LIMITED
2. Date of incorporation of Corporate Debtor	06/06/1994
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L67120GJ1994PLC022199
5. Address of the registered office and principal office (if any) of Corporate Debtor	M/s DHARTI PROTEINS LIMITED At 203-ABHJEEET 1, MITHAKHALI SIX ROAD, Ellsbriidge, Ahmedabad, Gujarat, India, 380006
6. Insolvency commencement date in respect of Corporate Debtor	29/04/2024 (Date of received of order 01/05/2024)
7. Estimated date of closure of insolvency resolution process	26/10/2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Manish Santosh Buchasia (PCS IP RV SFA) Reg. No.: IBSI/PA-002/IP-N00487/2017-2018/11449 AFA Valid upto : 06-11-2024 306, 3rd Floor, "Gala Mart" Nr. Soho Centre, Before Safal Parisar Above SBI/Union Bank, South Bopal, Ahmedabad-380058, Gujarat Mob.No.: 989055367 E-mail: manishbuchasia@gmail.com
9. Address & email of the interim resolution professional, as registered with the board	306, 3rd Floor, "Gala Mart" Nr. Soho Centre, Before Safal Parisar Above SBI/Union Bank, South Bopal, Ahmedabad-380058, Gujarat Mob.No.: 989055367 E-mail: dhartiipr2024@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	306, 3rd Floor, "Gala Mart" Nr. Soho Centre, Before Safal Parisar Above SBI/Union Bank, South Bopal, Ahmedabad-380058, Gujarat Mob.No.: 989055367 E-mail: dhartiipr2024@gmail.com
11. Last date for submission of claims	13/05/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable, as per information available with Interim Resolution Professional
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) WebLink: https://ibbi.gov.in/home/downloads (b) Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **DHARTI PROTEINS LIMITED** on 29/04/2024.
 The creditors of **DHARTI PROTEINS LIMITED** are hereby called upon to submit their claims with proof on or before 13/05/2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only.
 All other creditors may submit the claims with proof in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Manish Santosh Buchasia
 Date : 01.05.2024 Interim Resolution Professional for DHARTI PROTEINS LIMITED
 Place: Ahmedabad Regn. No.: IBSI/PA-002/IP-N00487/2017-2018/11449

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